

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19185/2006

(From the judgement and order dated 19/05/2006 in FA No. 380/2001 of the  
HIGH COURT OF UTTARANCHAL AT NAINITAL)

SWAMI SHANKARANAD (D) BY LRS.

Petitioner(s)

VERSUS

MAHANT SRI SADGURU SARNANAND ETC. &amp; ORS.

Respondent(s)

(With appln(s) for substitution of deceased petitioner and  
office report)  
(FOR FINAL DISPOSAL)

Date: 16/05/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Petitioner(s) Mr. A.K. Ganguli, Sr.Adv.  
Mr. Atishi Dipankar, Adv.  
Mr. Santosh Kumar, Adv.For Respondent(s) Mr. S.R. Singh, Sr.Adv.  
Mr. Abhishth Kumar, Adv.  
Mr. D.N. Dubey, Adv.  
Miss Archana Singh, Adv.Mr. Makarand D. Adkar, Adv.  
Mr. S.D. Singh, Adv.  
Mr. Vijay Kumar, Adv.  
Mr. Vishwajit Singh, Adv.UPON hearing counsel the Court made the following  
ORDERAfter hearing learned counsel for the parties at length, the  
Court reserved its judgments.(A.S. BISHT) (SNEH BALA MEHRA) COURT  
MASTER COURT MASTER